

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

SOUTHERN ZONE, CHENNAI

IN

Original Application No. 54 of 2020

SuoMotu – Based on the News item in the
Dinamalar Newspaper,
Supplementary dated 02.03.2020,
“Ambattur lake is getting polluted due to sewage water”

...Applicant

Vs.

The Chief Secretary to Govt. of Tamil Nadu,
Govt Secretariat, Fort St. George,
Chennai, Tamil Nadu and others

...Respondents

STATUS REPORT BY GREATER CHENNAI CORPORATION

IN O.A. No. 54 OF 2020

I, V.Vijayakumari Wife of G.Gunasekaran Hindu, aged about 57 year the Joint Director/Zonal officer Zone-VII, Greater Chennai Corporation, having office at Chennai Thiruvallur High Road, Opp. Dunlop Chennai – 600053, do hereby solemnly affirm and sincerely submit as follows.

1. I am the Joint Director/Zonal officer Zone-VII in the Greater Chennai Corporation and filing this report on behalf of the Commissioner, Greater Chennai Corporation and hence I am well acquainted with the facts and circumstances of the case.

2. I respectfully submit that this Hon'ble Tribunal has taken a Suo Moto case on the paper publication in O.A. No. 54 of 2020 (SZ) and has passed an order dated 01.12.2021 as follows:

V. Vijayakumari
Zonal Officer
Zone-7 (Ambattur)
Greater Chennai Corporation
Chennai-600 053

“...6. The Greater Chennai Corporation (GCC) is directed to ascertain as to whether the area in dispute is falling within their jurisdiction or within the jurisdiction of Block Development Officer, Villivakkam Panchayat Union. If it is falling within the jurisdiction of the Greater Chennai Corporation (GCC) , what is the nature of action taken by them to prevent such illegalities being committed in that area, on going through the report submitted by the Tamil Nadu Pollution Control Board (TNPCB).

3. I respectfully submit that in the year 2011, Chennai Corporation has been expanded to 426 km² from the earlier 176km² and 42 small local bodies, including 9 municipalities, 8 town panchayats and 25 Village panchayats were merged with Greater Chennai Corporation as per G.O.Ms.No. 97 by Municipal Administration and Water Supply Department dated 19.07.2011 but Villivakkam Panchayat in Thiruvallur District does not come under the jurisdiction of the Greater Chennai Corporation.

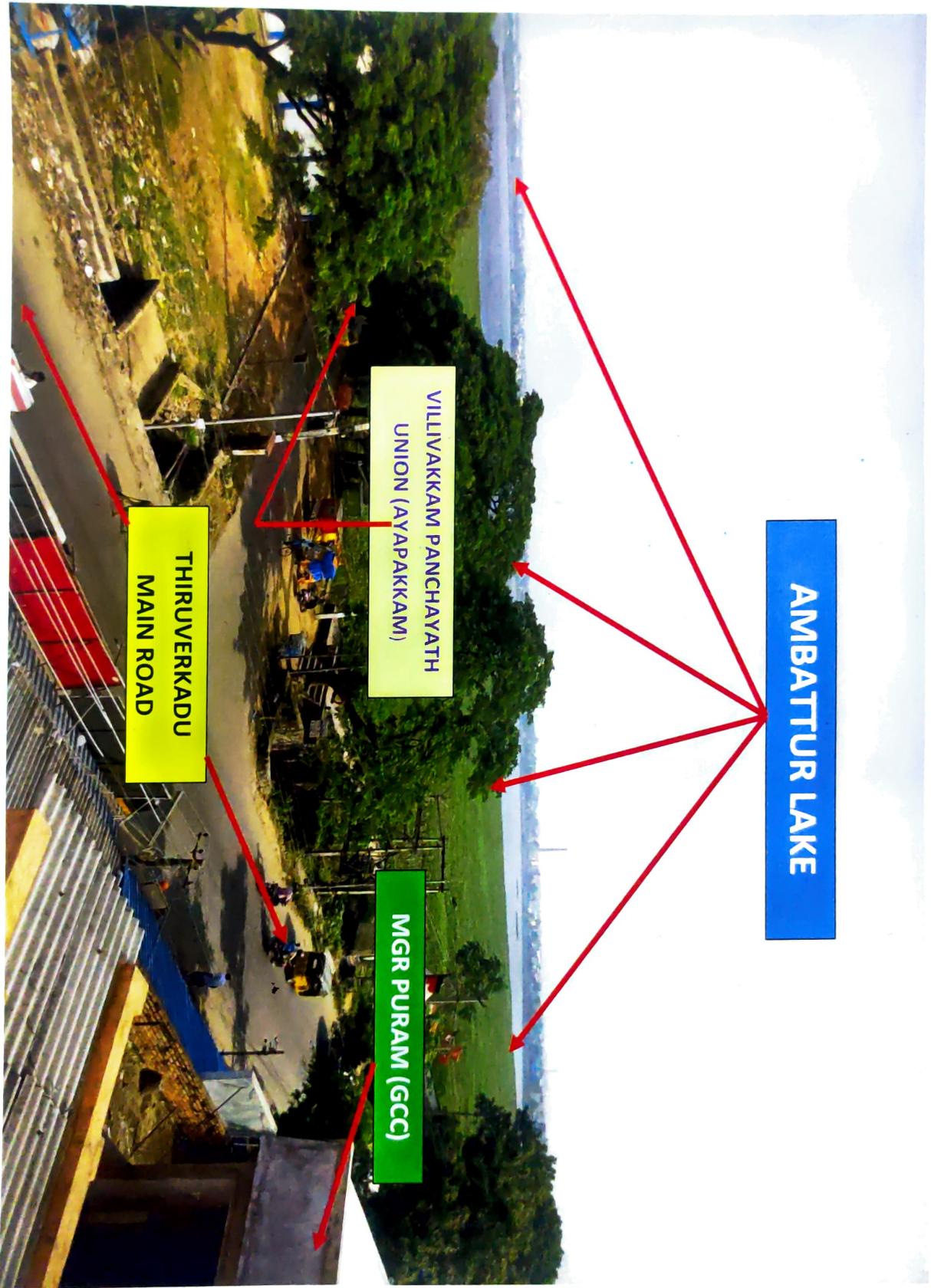
It is therefore respectfully prayed that this Hon'ble Court to be pleased to pass such other further order or orders as this Hon'ble Court may deem fit and proper in the circumstances of the case.

Solemnly affirm that Chennai

On this the 20th day of December 2021

And signed his name in my presence

21.12.2021
Before M. **Zonal Officer**
Zone-7 (Ambattur)
Greater Chennai Corporation
Chennai-600 053
Advocate::Chennai **ARRA (2291/2019)**
119, Add. Law Chambers,
High Court, Ch-104.



AMBATTUR LAKE

**VILLIVAKKAM PANCHAYATH
UNION (AYAPAKKAM)**

MGR PURAM (GCC)

**THIRUVERKADU
MAIN ROAD**

From
Zonal Health Officer,
Zone-7,Ambattur,
Public Health Department,
Greater Chennai Corporation.
Chennai - 600 053.

To
Tmt .Ramadevi,
Standing Council,
Greater Chennai Corporation.

Z.O.7/Z.H.O.7-HDC No./054/2021

Dated: 02.12.2021

Sub: Greater Chennai Corporation - Zone VII - Ambattur - Public Health Department - Division-85- Cleared the Garbage and Debris waste Complaint rectified -reply -regarding.

Ref:- NGT Case WOA/054/2020 Case filed on 06.03.2020

As Cited above subject and reference, Garbage and Debris wastages in Greater Chennai Corporation, zone-7, Ambattur, Division-85, Ambattur Lake coast have cleared by Conservancy Department on 01.12.2021.

Garbage and Debris wastage in Ambattur lake coast have been regularly cleared by Conservancy department

This is for kind Information.

Copy:

LAW OFFICER

Ripon Building
Greater Chennai Corporation
Chennai- 600003.

51/85
03/12/2021

30/19
03/12/21

Zonal Health Officer-7

zone-7 Division-85 Ambattur Erikkarai



NATIONAL GREEN TRIBUNAL

CHENNAI:: (SOUTHERN ZONE)

O. A. No.54 of 2020

STATUS REPORT

M/s. P.T. Ramadevi

Enroll No.1732/2000

COUNSEL FOR RESPONDENT